100 days man days provided under NREGS

† 2562. SHRI RAJ MOHINDER SINGH MAJITHA: SHRI RAM JETHMALANI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that it has been made mandatory to provide 100 days employment to each family in the country under the National Rural Employment Guarantee Scheme;

(b) if so, whether it is a fact that 100 days employment could not be made available in reality;

(c) if so, the facts thereof and the number of days in a year on an average when each family in each State of the country has found employment under the above Scheme; and

(d) the extent of the average amount provided in each State in the form of wages for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) National Rural Employment Guarantee Act provides for a legal guarantee of at least 100 days of wage employment in a financial year to every rural household whose adult members volunteer to do unskilled manual work. Thus. NREGA is a demand driven programme. The employment is to be provided within 15 days from the date of demand for work by the beneficiary. As per the data reported by the State Governments, so far 17855958 households have demanded work under the Act, out of which 17486374 households have been provided employment.

(c) and (d) State-wise details regarding average number of days of employment provided under the Act and the amount spent towards payment of wages to the unskilled labour are given in the Statement.

[†]Original notice of the question was received in Hindi.



[21 March, 2007]

Statement

State-wise details regarding average number of days of employment provided alongwith the amount of wages paid

SI. State	Employment	Total Amoun
No.	Provided-Average No. of	of Wages Paic
	days per Household	(Lakh Rs.)
1 2	3	4
1. Andhra Pradesh	28.62	44980.7
2. Arunanchal Pradesh	26.76	218.91
3. Assam	67.59	2996322
4. Bihar	33.51	24985.18
5. Chhattisgarh	51.79	35871.78
6. Gujarat	47.31	4285.2
7. Haryana	44.9	1892.6
8. Himachal Pradesh	32.96	1193.21
9. Jammu & Kashmir	18.01	757.30
10. Jharkhand	36.41	21688.5
11. Karnataka	36.33	12148.50
12. Kerala	13.96	1187.78
13. Madhya Pradesh	60.49	89189.65
14. Maharashtra	64.84	15812.38
15. Manipur	46.2	570
16. Meghalaya	15.9	77.72
17. Mizoram	35.53	993.88
18. Nagaland	42.52	772.20
19. Orissa	47.89	31278.21
20. Punjab	43.67	1347.61
21. Rajasthan	79.65	45588.08

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1 2	3	4
22. Sikkim	51.95	161.93
23. Tamil Nadu	26.09	12093:74
24. Tripura	68.62	2734.8
25. Uttar Pradesh	26.55	35588.52
26. Uttaranchal	26.45	2289.13
27. West Bengal	11.58	20867.79
Total	40 49	438547.7

Funds under SGRY in Rajasthan

† 2563. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Rajasthan Government has requested to Government to release 125 crore rupees under Samooorna Grameen Rojgar Yojana (SGRY) for seven districts of the State, affected by the heavy rainfall and flood, and 25 crore rupees for each affected district as flood assistance in the current financial year;

(b) if so, the amount provided; and

(c) if not, the reasons therefor and by when the said amount would be released?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL-DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (c) In 2006-07, the Government of Rajasthan has requested for additional allocation of Rs. 25 crores under Sampoorna Grameen Rojgar Yojana (SGRY) for flood affected district and also Rs 110 crores for drought affeaed districts of the State. An amount of Rs. 3.50 crores has been released as additional grants to flood affected districts of Rajasthan. In addition to it, an amount of Rs. 94 crores has been released to drought effected districts of the State as per the recommendation of High Level Committee.

[†]Original notice of the question was received in Hindi.